

GOVT OF ASSAM
JUDICIAL DEPARTMENT :::: JUDICIAL BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, the 12th July, 2013.

No. JDJ.220/2013/43 : In exercise of powers conferred under Section 28 of the Protection of Children from Sexual Offences Act, 2012, and in consultation with the Chief Justice of the Gauhati High Court, the Governor of Assam is pleased to designate the Court of District and Sessions Judge in each Judicial District of the State as Special Court to try offences under the Protection of Children from Sexual Offences Act, 2012.

Sd/- H.K. Sarma

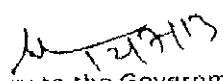
L.R. & Secretary to the Government of Assam,
Judicial Department

Dated Dispur, the 12th July, 2013.

Memo No. JDJ. 220/2013/43-A

Copy to :-

1. Secretary to the Govt. of India, Ministry of Women and Child Development, 'A' Wing, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi-110001.
2. Principal Secretary to the Govt. of Assam, Home and Political Department, Dispur.
3. Registrar General, Gauhati High Court, Guwahati, with reference to Memo No.HC.VII-149/2013/4756/A, dated 31.05.2013.
4. Chairperson, Assam State Commission for Protection of Child Rights, Jayanagar, Sixmile, Guwahati-22.
5. Commissioner & Secretary to the Govt. of Assam, Social Welfare Department, Dispur.
6. District & Sessions Judge,..... District.
7. S.O. to the Chief Secretary, Govt of Assam, Dispur.
8. P.S. to the Hon'ble Minister, Law, for appraisal of Hon'ble Minister.
9. P.S. to the Hon'ble Minister, Social Welfare Department, for appraisal of Hon'ble Minister.
10. Deputy Secretary, Social Welfare Department, with reference to their endorsement vide File No.SWD.64/2011/Pt.
11. Director of Printing & Stationary, Govt. Press, Bamunimaidam, Guwahati-21, for publication of the above notification in the Assam Gazette. **This may be treated as most urgent.**
12. Office Order File.


L.R. & Secretary to the Government of Assam
Judicial Department